- 14 D.D.B. Sanskrit University, Puthur, Trichi (Tamil Nadu).
- 15 Amritsar University, Amritsar.
- *lt*, Arya University, Srinagar.
- 17 Bible University, Ambur (North Arcot).
- 18 Eastern Orthodox University, Ambur (North Arcot).
- I'L Globe University of Science. Kumakonam.
- 20 St. John's University. Kizhanatlam.
- 21 National University, Nagpur.
- 22 Self-Culture University, Kizhanattam.
- 23 United Nations University, Delhi.
- 24 Vocational University, Amritsar and Delhi.
- 25 Western University of Kapurthala.
- 26 Uttar Pradesh Vishwavidyapith, Kosi Kalan (Mathura).
- 27 Maharana Pratap Shiksha Niketan Vishwavidyalaya, Pratapgarh (Uttar' Pradesh).

Setting up a panel on vehicular pollution control

164. SHRI MAHENDRA PRASAD: SHRI MURLIDHAR CHAND-RAKANT BHANDARE: SHRI SURESH PACHOURI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that a panel on vehicular pollution control has be-en set up under the Chairmanship of Justice K. N. Saikia: and

(b) if so, what are the terms of reference of the panel?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (INDEPENDENT CHARGE) (SHRI KAMAL NATH): (a) Yes, Sir. (b) the terms of reference of the panel are as under:

(i) to make an assessment of the technologies available for vehicular pollution control in the world;

(ii) to make an assessment of the current status of technology available in India for controlling vehicular pollution;

(iii) to look at the low cost alternatives for operating vehicular at reduced pollution levels in the metropolitan cities of India;

(iv) to examine the feasibility of measures to reduce/eliminate pollution from motor vehicles both on short term and long term basis and make appropriate recommendations in this regard;

(v) to make specific recommendations on the administrative/legal regulations required for implementing the recommendations in (iii) above.

Proposal to introduce radical electoral reforms

165. SHRI SURESH KALMADI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAJRS be pleased to state:

(a) whether it is a fact that Government propose to introduce radical electoral re forms to save future of democracy by holding absolutely free and fair elections in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-FAIRS AND THE MINISTER OF STA-TE IN THE MINISTRY OF LAW, JUSTICE COMPANY AFFAIRS AND (SHRI RANGARAJAN KUMARAMAN-GALAM): (a) and (b) The Government is committed to bring about electoral reforms. In addition to the proposals pending in the Parliament, in the light of the experience gained in the last General Election, a greater indepth study of the entire gamut of the electoral reforms is required and such a study will be undertaken before further proposals for electoral reforms are finalised.